

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1994
ANSWERED ON:22.11.2010
ESI SCHEME FOR PRIVATE SECTOR
Devappa Anna Shri Shetti Raju Alias

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has taken a decision to bring the employees of private education and medical organisations within the ambit of Employees State Insurance Scheme;
- (b) if so, the number of employees likely to be benefited under this scheme;
- (c) whether the Government proposes to bring the employees of other private sectors within this ambit;
- (d) if so, the details thereof; and
- (e) the time by which a decision is likely to be taken in this regard?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a): The Employees` State Insurance Act, 1948, applies to factories employing 10 or more persons. The appropriate Governments are empowered to extend the scope of coverage to other establishments or class of establishments. Under this enabling provision, the State Governments have already extended coverage under the ESI Act to shops, hotels and restaurants, cinemas including preview theatres, road motor transport undertakings and newspaper establishments employing 20 or more persons, En 200S, the ESI Corporation had taken a decision to extend the coverage under the Scheme to educational and private medical institutions and had requested all the State Governments to issue notifications to this effect. So far, 13 State Governments have extended the provision to educational institutions and 12 State Governments have extended the same to private medical Institutions.
- (b): No separate data regarding coverage of educational/ medical institutions is maintained. However, as on 31-3-2010, the scheme covered 1.43 crore insured persons in 787 industrial centres in the country which includes employees of educational and medical institutions.
- (c) No, Madam.
- (d) & (e); Does not arise.